

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1494/97.

Date of Order: 10-11-97.

Between:

D. Subbarayudu

.. Applicant.

and

1. Union of India, rep. by Chief Postmaster General, A.P.Circle, Hyderabad.
2. The Superintendent of Post Offices, proddatur Postal Division, Proddatur Cuddapah Dist.
3. The Sub Divisional Inspector of Post Offices, Proddatur South Sub Division, Proddatur.
4. Pulivendla Venkanna, ED Messenger VV Reddy Nagar Post A/w Proddatur HO., Cuddapah Dist.

.. Respondents.

For the Applicant: Mr. K.S.R. Anjaneyulu, Advocate.

For the Respondents: Mr. V. Bheemanna, Addl. CGSC.

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER(ADMN)

THE HON'BLE MR. B. S. JAI PARAMESWAR : MEMBER(JUDL)

The Tribunal made the following Order:-

~~Please instruct~~ Superintendent of Post Offices, Proddatur to despatch Sub Divisional Inspector of Post Offices, Proddatur(South) Sub Division, to be present in the court on 12-11-97 alongwith the selection file of ED Messenger VV Reddy Nagar Post, Proddatur, Cuddapah. List it on 12-11-97.

Prv/17-10-1997
Deputy Registrar.

To

1. The Chief Postmaster General, A.P.Circle, UOI?Hyderabad.
2. The Superintendent of Post Offices, Proddatur Postal Division, Proddatur Cuddapah Dist.
3. The Sub Divisional Inspector of Post Offices, Proddatur South Sub Division, Proddatur.
4. One copy to Mr. Pulivendla Venkanna, ED Messenger, VV Reddy Nagar Post, A/w Proddatur HO, Cuddapah Dist.
5. One copy to Mr. K.S.R. Anjaneyulu, Advocate, CAT.Hyd.
6. One copy to Mr. V. Bheemanna, Addl. CGSC.CAT.Hyd. (7) One spare copy.

pvm.

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

The Hon'ble Mr. B. S. Jaiparanthewar, M.C.J.

DATED:- 10/11/97

ORDER/JUDGMENT:

M.A.,/RA.,/C-A.No..

in

O.A.No. 1496/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

list on 12/11/97

Disposed of with Directions.

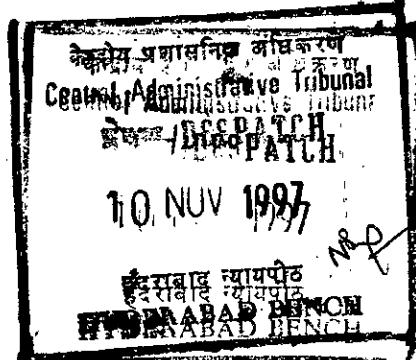
Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.



(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1494/97.

Date of Order: 12-11-97.

Between:

D. Subbarayudu.

.. Applicant.

and

1. Union of India, rep. by Chief Postmaster General, A.P.Circle, Hyderabad.
2. The Superintendent of Post Offices, Proddatur Postal Division, Proddatur, Cuddapah Dist.
3. The Sub Divisional Inspector of Post Offices, Proddatur South Sub Division, Proddatur.
4. Pulivendla Venkanna, ED Messenger.

.. Respondents.

For the Applicant: Mr. K.S.R. Anjaneyulu, Advocate.

For the Respondents: Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER(ADMN)

THE HON'BLE MR. B. S. JAI PARAMESWAR : MEMBER(JUDL)

The Tribunal made the following Order:-

Heard Sri D. Subramanyam for Sri K.S.R. Anjaneyulu, for the applicant and Sri V. Bhimanna, for the respondents Sri B. Bhaskar, S D (P), Proddatur was also present in response to the orders issued on 10-11-97.

2. Admit Notice. Reply in 6 weeks. The respondents shall make available the Selection Proceedings at the time of hearing the O.A.


Deputy Registrar

To

1. The Chief Postmaster General, A.P.Circle, Union of India, Hyderabad.
2. The Superintendent of Post Offices, Proddatur Postal Division, Proddatur, Cuddapah Dist.
3. The Sub Divisional Inspector of Post Offices, Proddatur South Sub Division, Proddatur.
4. One copy to Mr. Pulivendla Venkanna, ED Messenger, V. V. Reddy Nagar post A/w Proddatur HO, Cuddapah Dist.
5. One copy to Mr. K. S. R. Anjaneyulu, Advocate, CAT. Hyd.
6. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd, (7) One spare copy.

pvm.

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

The Hon'ble Mr. B. S. Jai Prakash, M(A)

DATED:-

12/11/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A.No.:

in

O.A.No.

1494/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

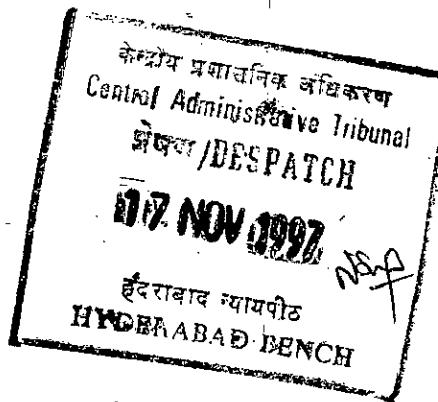
Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1494 of 1997

Between :

Exco~~SECRETARY~~ D. Subbarayudu ...

Applicant

And

Chief Postmaster-General,
A.P. Circle,
Hyderabad & others ...

Respondents

REPLY STATEMENT FILED ON BEHALF OF RESPONDENTS Nos.1-3

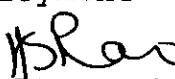
I, H. Seshagiri Rao, s/o Narasimha Murthy, aged about 56 years, occupation : Government service; do hereby solemnly affirm and state as under :-

1. That I am working as Assistant Postmaster-General (Staff & Vigilance) in the office of the Chief Postmaster-General, A.P. Circle, Hyderabad (Respondent No. 1) and dealing with the subject matter of the case as such I am well acquainted with the facts of the case. I am filing this Reply Statement on behalf of the Respondents 1 to 3 as I have been authorised to do so. The material averments in the O.A. are denied save those that are expressly admitted hereunder.

2. The post of E.D. Messenger has fallen vacant consequent on appointment of regular E.D. Messenger as E.D.D.A-II in the same Sub Post Office vide S.D.I (P) letter dated 30.4.97. The post was notified to the Employment Exchange, Cuddapah on 8.5.97. No candidate was sponsored by the Employment


ATTESTOR

Asst. Postmaster General (S. & V.)
Assistant Account Officer (Budget)
The Postmaster General & others
Office of the Chief Postmaster General,
Hyd. Circle, Hyderabad-500 001.
A.P. Circle, HYDERABAD-500 001.


DEPONENT
Asst. Postmaster General (S. & V.)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

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Exchange. Thereupon, the S.D.I (P) has issued an Open Notification on 12.6.97 calling for applications from the eligible S.T. candidates, since the post is reserved for S.T. community. In response to the Open Notification, the following applications have been received.

Sl. No.	Name of the Candidate	Date of Birth	Community	Marks in S.S.C without Hindi
1.	R. Bharathi	01.07.74	ST	318
2.	E. Lakshmann	10.06.71	ST	231
3.	D. Subbarayudu	03.05.78	ST	327
4.	P. Narasimhulu	01.07.76	ST	258
5.	N. Sreedhar	14.05.78	ST	220
6.	N. Obayya		SC	
7.	N. Krishnaiah	01.07.66	ST	251
8.	N.V. Chalapathi	03.01.73	ST	243
9.	N. Veerabhadudu	16.06.78	ST	241
10.	E. Peddamarenn	10.07.72	ST	211
11.	S. Sreenivasulu	01.06.71	ST	284
12.	K. Venkatanna	12.06.73	ST	301
13.	E. Chinnamarenn	10.01.74	ST	262

3. Among the above applications, the S.D.I (P) has called the 6 applicants from Sl. 8 to 13 to appear before him to 26.7.97 for verification of original certificates. Among the verified applications, the S.D.I (P) has selected one Sri K. Venkatanna (ST) as E.D. Messenger on 28.07.97.

Aggrieved by the action of the S.D.I (P), the Applicant

ATTESTOR

कार्यालय वित्त विभाग (बजेट)
Assistant Accounts Officer (Budget)
भारत सरकार का विभाग
Office of the Chief Postmaster General,
नई दिल्ली, दिल्ली-500 001.
A.P. CIRCLE: HYDERABAD-500 001.

DEPONENT

Asst. Postmaster General (S. & V.)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 004.

CB

who was meritorious and who was not selected for the post has represented stating that the selected candidate had secured less marks and the selection of the candidate was done under extraneous consideration. Thereupon, Respondent No. 2 has called for the file, gone through the selection and ordered that the candidature of the complainant namely the applicant should be considered after issuing a month's notice to the selected candidate. Accordingly, the Respondent-3 has issued a notice informing the selected candidate that the selection would be terminated within thirty days from date of receipt of the termination Memo. No. PF/ED-Messenger/V.V.Reddynagar/97-98, dated 07.11.97.

4. Meanwhile, the applicant has filed the present O.A. After receiving the notice from the S.D.I (P), Proddatur South Sub-Division, Sri K. Venkatanna, selected candidate has also filed O.A. No. 1588/97 in this Tribunal. Thereupon the Hon'ble Tribunal has stayed the operation of Memo. dated 7.11.97 terminating the applicant in O.A. No. 1588 of 1997.

5. The candidature of applicant who was meritorious was negatived by the appointing authority with the sole reason that the applicant did not enclose nativity residence certificate along with application and his case was rejected at the scrutiny level. According to Open Notification issued on 12.06.97 the conditions are that the candidate should reside at the place of posting after selection. Thus the rejection of application by the S.D.I (P), Proddatur South Sub Division does not stand for reason. Hence, the


ATTESTOR
Accounts Officer (Budget)
Office of the Chief Postmaster General,
H.P. Circle, Hyderabad-500 001.
I.P. Circle, Hyderabad-500 001.


DEPONENT
Asst. Postmaster General (S. & V.)
O/o. Chief Postmaster General
K.P. Circle, Hyderabad-500 001.

higher authority has interfered, reviewed the case and issued orders to the Respondent-3 for termination of the selected candidate. Director-General, Department of Posts, New Delhi; vide instructions issued in letter No. 19-23/97-ED & Trg., dated 13.11.97, has authorised the higher authority, higher than the appointing authority, to carry out such review (copy filed as Annexure Re-1)

6. In reply to Para-4(1)(2) : It is true that the candidate according to the application and his particulars belongs to Anjaneyapuram village under Khajipet Mandal in Cuddapah District. It is also a fact that the candidate has scored 327 marks in S.S.C. without Hindi and belongs to S.T. community and his applicant was received in time.

7. In reply to Para-4(3) : Call for verification of certificates was not sent to the applicant on the ground of non-production of residence nativity certificate. According to the instructions in D.G., P & T., letter No.17-104/93/ED & Trg dated 06.12.93, nativity is not a ~~xxx~~ pre-condition for appointment. The selected candidate should take up residence at the place of duty before appointment. Insisting of nativity certificate and rejection of the candidature in its absence was not in order. It is a fact that candidate with less marks was selected by the Respondent No. 3.

8. In reply to Para-4(4) : It is also a fact that the residence condition was struck off in the Open Notification and the words are added to the effect that "or he should

Y. S. Rao
ATTESTOR

Asst. Postmaster (S. & V.)
Asst. Postmaster (Budget)
Postmaster (S. & V.)
Office of the Chief Postmaster General,
A.P. Circle, Hyderabad-500 001.
A.P. CIRCLE, HYDERABAD-500 001.

Y. S. Rao
DEPONENT
Asst. Postmaster General (S. & V.)
0/o, Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

(30)

reside at V.V. Reddy Nagar on his selection." It is also a fact that his nativity was furnished in the Income Certificate attached to the application.

9. In reply to Para-4(5) : The selection was found to be irregular and in order to redress the grievance of the applicant, the Supdt. of Post Offices, Proddatur, the next higher authority has reviewed the selection and issued orders to the Appointing Authority to set aside the selection. The orders containing in D.G (Posts) letters are very clear about the residence condition and appointing authority has not followed these rules and hence the grievance.

For the reasons stated above, the Honourable Tribunal may be pleased to dismiss the O.A. on merits and pass such other orders as may be considered necessary in the circumstances of the case.

HSRas
DEPONENT
Asst. Postmaster General (S. & V.)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

Sworn and signed on this
19th day of February 1998
at Hyderabad and signed
before me.

M. C. M.
ATTESTOR

मुख्य लकड़ा शिकारी (बृह)
Additional Assistant Officer (Burel)
मुख्य लेटरमास्टर वरिष्ठ का कार्यालय
Office of the Chief Postmaster General,
A.P. Circle, Hyderabad-500 001.
BRM* A.P. CIRCLE, HYDERABAD-500 001.

Department had to retain or restore the ~~ED~~ ED Agents in the appointments held by them, depriving the really deserving candidates of their legitimate right of appointment.

3. The situation arising out of CAT judgements questioning the validity of the remedial action ordered by reviewing authorities has been deliberated upon thoroughly. It is observed that an authority which is higher than the appointing authority, in accordance with established principles, enjoys supervisory powers to revise the administrative orders of the subordinate authorities for good and sufficient reasons and pass procedure indicated below:-

- (i) The question whether appointment of a particular ED Agent to a post was erroneous or not should be decided by an authority next higher than the appointing authority in accordance with the established principles governing appointments.
- (ii) In regard to appointment which was made in contravention of executive or administrative instructions, there is no objection to the competent authority passing an order rectifying the earlier erroneous appointment order of the ED Agent which was passed in contravention of the existing rules/instructions whether statutory or administrative/Executive, as otherwise, it would amount to perpetuation of the mistake and would be detrimental to the larger interests of Government. However, in these cases the principle of Natural Justice should be complied by giving the ED Agent to be heard before passing any order adversely affecting him. There is no need to invoke ED Agents (Conduct and Service) Rules, 1964, while passing final orders in such cases.
- (iii) Cases of erroneous appointments should be viewed with serious concern and suitable disciplinary action should be taken against the officers and staff responsible for such erroneous appointments.

4. While complying with the directions given by the next higher authority, the appointing authority will ensure that a proper show-cause notice is issued to the ED Agents concerned and his representation, if any, is forwarded to the next higher authority for taking it into account before passing the final orders.

5. The contents of this letter may please be brought to the notice of all concerned for information/guidance/compliance action.

6. The receipt of this letter may please be acknowledged.

Yours faithfully,

Sd/-

/U.S. PURIA/

Asst. Director General (ED&TRG)

DEPARTMENT OF POST - INDIA
Office of the Chief Postmaster General, AP Circle, Hyderabad

To

All PMsG in A.P.Circle,
SSP, Hyd. City/Sec-bad/South East Dn.
SSRM, Hyd. Stg. Dn.
SP, CSD/PSD, Hyderabad

No. ST /30-EDA/Rlgs/XI dt'd. at Hyderabad-500 001 the 25-11-1997

- 8 -

Sub:- Appointment of ED Agents - Question whether the appointments made to ED posts can be reviewed by the authority higher than the appointing authorities and appropriate remedial action ordered, if any, appointment is found to be in contravention of the instructions.

A copy of Dte. lr.no. 19-23/97-ED&TRG dtd. 13-11-97 on the subject is sent here with for information, guidance and necessary action.

H. SESHAGIRI RAO,
Asst. Postmaster General (S&V),
O/o CPMG, AP Circle, Hyderabad

Copy of Dte. lr. 19-23/97-ED&TRG Dt. 13-11-97

Sub:- as above.

Sir,

I am directed to state that instructions have been issued from this office from time to time laying down the conditions required to be fulfilled by candidates for appointment as ED Agents of various categories, the procedure to be followed in calling for nominations, prior verification of educational, income/property certificates, etc. in spite of these instructions, during the course of periodic inspections and on receipt of complaints in this regard, higher authorities come across cases of irregular appointments of ED Agents. In some cases, the appointments are found to have been made erroneously. To set right the irregular appointments, the superior or reviewing authorities have to pass orders requiring the appointing authorities to cancel such irregular appointments and make fresh appointments.

2. In a number of cases of the type referred to above, the affected person have sought judicial intervention on the grounds that the action ordered by the reviewing authorities is illegal in-as-such-as no such powers have been vested in them as per the P&T ED Agents (Conduct & Service) Rules, 1964 which are usually invoked in such cases. Quite often, the ED Agent concerned is also not given an opportunity to represent against his impending termination and to that extent, the principle of natural justice also appears to be jeopardised in such cases. In many of these cases, the submissions of the applicants have been accepted by the CAT benches and the

Contd. . . 2/P

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

O.A. No. 1494 of 1997

Between :

D. Subbarayudu .. Applicant

And

Chief Postmaster-General,
A.P. Circle,
Hyderabad &
others .. Respondents

Filed on :



copy received
Smt. 4-3-98

Filed by : V. Bheemanna,
Addl. C.G.S.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1494/97.

Dt. of Decision : 24-03-99.

D. Subbarayudu

.. Applicant.

Vs

1. The Union of India rep. by
the Chief Post Master General,
A.P. Postal Circle, Hyderabad.
2. The Supdt. of Post Offices,
Proddatur Postal Division,
Proddatur, Cuddapah District.
3. The Sub-Divisional Inspector
of Post Offices, Proddatur South
Sub Division, Proddatur.
4. Pulivendla Venkanna

.. Respondents.

Counsel for the applicant : Mr. K. S. R. Anjaneyulu

Counsel for the respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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.. 2/-

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ORDER

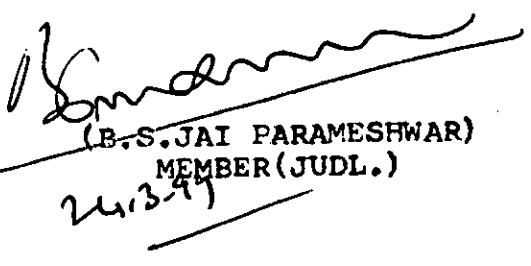
ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Subramanyam for Mr.K.S.R.Anjaneyulu, learned counsel for the applicant. None for the official respondents. Notice served on R-4. Called absent.

2. Mr.P.Venkanna has been impleaded as R-4. We checked up the application received in this connection. The name of R-4 is not found in that list which has been given in Page-2 of the reply. In the reply it is stated that the name is K.Venkatanna. We have also checked up the official proceedings from the file. It is also noted as K.Venkatanna. Hence it is not known who R-4 is. Even if he has received notice he will submit that he is not K. Venkatanna P. Venkanna and hence he is no way connected with this case.

3. In view of the above, the OA is dismissed.

No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)

24.3.99


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 24th March 1999.
(Dictated in the Open Court)

Am 16/3/99

spr

Copy to:

1. HON. J
2. HHRP M(A)
3. HSDP M(J)
4. D.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWARI
MEMBER (J)

DATED: 24.3.99

ORDER/ JUDGEMENT

MA./RA./CP. NO. →

IN

C.A. NO. 1494/97

ADMITTED AND IN INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

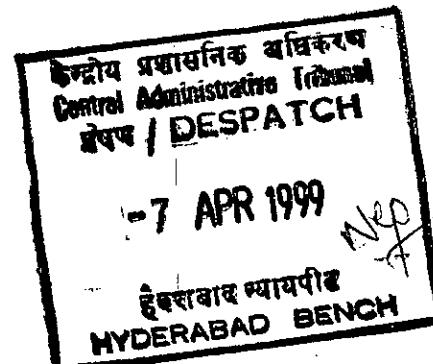
DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

26/25



OFFICE
WIRE AT PARADE'S COST



TO
SUPERINTENDENT OF POST OFFICES
PRODDATUR POSTAL DIVISION
PRODDATUR CUDDAPAH DIST

BY ORDER OF TRIBUNAL DT 10-11-97 PASSED IN OA 1494/97
FILED BY MR D SUBBARAYUDU R/O ANJANEYAPULAM THAJIPET MANDAL
CUDDAPAH DIST IT IS ORDERED THAT YOU THE SUPERINTENDENT OF POST
OFFICES PRODDATUR TO DESPATCH SUB DIVISIONAL INSPECTOR OF
POST OFFICES PRODDATUR (SOUTH) SUB DIVISION TO BE PRESENT IN THE
COURT ON 12-11-1997 ALONGWITH THE SELECTION FILE OF E D MESSENGER
V V REDDY NAGAR POST PRODDATUR CUDDAPAH -- ORDERFOLLOWS:-

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

Not to be telegraphed

O.A.No. 1494/97

Dt. 10-11-97.

CAT. Hyd. Bench.

Am An
SECTION OFFICER(J)
SECTION OFFICER
Central Administrative Tribunal
Hyderabad Bench.

OFFICE
118. AT ~~RENT~~. MDT

16
ANNUAL REPORT OF THE
FEDERAL BUREAU OF INVESTIGATION
FEDERAL BUREAU OF INVESTIGATION



BY C. L. CO. MURKIN AT 10-11-97 FILED IN CA 1494/97

CHARTER OF THE MARCH 1974 ELECTION

18.4.2. 2. 3. 3. 3.

Not to be telegraphed

U.S. No. 1454/97

At. 10-11-97.

U.S. & Y.D. WENCH.

Ansari
SECTION OFFICER
Administrative Tribunal
Hyderabad Beach

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD, APPEAL NO. 1494/97
C.R.O. 1494/97.

Date of Order: 10-11-97.

Between:

1. R. Sudharamulu

.. applicant.

and

1. Union of India, repre. by Chief Post Master General, Circle, Hyderabad.
2. The Superintendent of Post Offices, Proddatur Postal Division, Proddatur Post List.
3. The Sub-divisional Inspector of Post Offices, Proddatur South Post List, Proddatur.
4. Pulivendla Venkanna, a messenger, V. Reddy Nagar Post P.W.D. Proddatur P.L., Cuddapah Dist.

.. respondents.

For the applicant: Mr. K. S. R. Injeyulu, Advocate.

For the respondents: Mr. V. Sheemanna, A.O.C.C.

Decided:

Mr. K. S. R. Injeyulu, Advocate, A.O.C.C. (P.L.)

Mr. V. Sheemanna, A.O.C.C., A.O.C.C. (P.L.)

The Tribunal made the following order:-

~~Order~~ The Superintendent of Post Offices,

Proddatur to garnish Sub-divisional Inspector of Post Offices, Proddatur (South) sub-division, to be present in the court on 12-11-97 alongwith the selection file of P.T. messenger V. Reddy Nagar Post, Proddatur, Cuddapah Dist. List it on 12-11-97.

प्राप्ति प्राप्ति
CERTIFIED TO BE TRUE COPY

(Mr. M)
नियामक दस्तावेज़ वरिष्ठ
Copy Dy. Registrar
केन्द्रीय नियामक विभाग
Central Administrative Tribunal
हैदराबाद भारत
HYDERABAD BENCH

1/1-8
Deputy Registrar.

1. The Chief Post Master General, Circle, Hyderabad.
2. The Superintendent of Post Offices, Proddatur Postal Division, Proddatur, Cuddapah Dist.
3. The Sub-divisional Inspector of Post Offices, Proddatur South Post Division, Proddatur.
4. One copy to Mr. Pulivendla Venkanna, a messenger, V. Reddy Nagar Post, P.W.D. Proddatur P.L., Cuddapah Dist.
5. One copy to Mr. K. S. R. Injeyulu, Advocate, Hyderabad.
6. One copy to Mr. V. Sheemanna, A.O.C.C., Hyderabad. (7) One spare copy.

1/1-8

THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH.

Case No. 1674/97.

Date of Order: 10-11-97.

Parties:

1. Abbarayudu

... applicant.

2. Mr.

1. Union of India, represented by Post Master General, 1.1. Circle, Hyderabad.
2. Mr. Superintendent of Post offices, Proddatur Postal Division, Proddatur Cuddapah Dist.
3. Mr. Sub Divisional Inspector of Post offices, Proddatur with Mr. Iyer, Proddatur.
4. Mr. Venkata Venkanna, messenger, 1/6 Reddy Nagar Post, N.W. Proddatur Dist.

... respondents.

1. The applicant Mr. R. S. Abbarayulu, Advocate.

For the respondents Mr. V. Sheemanna, Addl. Secy.

Writ Pet.

THE HON'BLE CHIEF JUSTICE AND CHIEF JUDGE : 10-11-97

THE HON'BLE REGISTRAR : 10-11-97 : H. N. RAH (S/1)

It is ordered that the following order:-

~~Mr. Superintendent of Post offices,~~
Proddatur to furnish Sub Divisional Inspector of Post offices,
Proddatur (outh) sub division-to be present in the court on 12-11-97
along-with the selection file of messenger Mr. Reddy Nagar
Post, N.W. Proddatur. List it on 12-11-97.

उमानित इति
CERTIFIED TO BE TRUE COPY

1/10
कानूनी उप रजिस्टर (अधिकारी)
Court Officer/Dy. Registrar
कानूनी प्रशासनिक अधिकारी
Central Administrative Tribunal
हैदराबाद आयोडी
HYDERABAD BENCH

10/10 x

Deputy Registrar.

1. The Chief Post Master General, 1.1. Circle, 101 Hyd. 2. Mr. Superintendent of Post offices, Proddatur Postal Division, Proddatur Cuddapah Dist. 3. Mr. Sub Divisional Inspector of Post offices, Proddatur outh sub division, Proddatur. 4. One copy to Mr. Venkata Venkanna, messenger, 1/6 Reddy Nagar Post, N.W. Proddatur Dist. 5. One copy to Mr. R. S. Abbarayulu, Advocate, 1.1. Hyd. 6. One copy to Mr. V. Sheemanna, Addl. Secy. 101 Hyd. (7) One spare copy.

1/10/10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD, B.M. BENCH (C.M.C. 10)

Case No. 1494/97.

Date of Order: 12-11-97.

Between:

... Petitioner.

and

1. Union of India, rep. by
Chief Postmaster General,
H.M. Posts, Hyderabad.

2. The Superintendent of Post Offices,
Proddatur Postal Division, Proddatur
District List.

3. The Divisional Inspector of Post Offices,
Proddatur South Sub Division, Proddatur.

4. Pulivendla Venkanna, Esq. Messenger.

... Respondents.

or the petitioner: Mr. V. Venkayulu, Advocate.

or the respondents: Mr. V. Vinayana, Adol. M.C.

On 10-11-97, the petitioner Mr. V. Venkayulu (Adv.)

and the respondents Mr. V. Vinayana (Adv.)

the Tribunal made the following orders:

Leave to file memorandum for Mr. Venkayulu,
for the petitioner and Mr. Vinayana, for the respondents Mr.
A. Hashmi, A.D. (R), Proddatur was also present in response to
the orders issued on 10-11-97.

2. Admit Notice. Reply in 6 weeks. The respondents
shall make available the Selection Proceedings at the time of
hearing the case. प्राप्ति करि

CERTIFIED TO BE TRUE COPY

Amber

Ad/ x x
Deputy Registrar

न्यायालय के लिए रजिस्ट्रर (न्यायिक)
Court Of Law, Registrar
केन्द्रीय प्राप्ति करने के लिए
Central Administrative Tribunal

To

हैदराबाद न्यायपाल

1. The Chief Postmaster General, H.M. Posts, Hyderabad.
2. The Superintendent of Post Offices, Proddatur Postal Division, Proddatur, Cuddapah Dist.
3. The Divisional Inspector of Post Offices, Proddatur South Sub Division, Proddatur.
4. A copy to Mr. Pulivendla Venkanna, Esq. Messenger.
5. A copy to Mr. V. Venkayulu, Advocate, Hyderabad.
6. One copy to Mr. V. Vinayana, Adol. M.C. (Adv.) The other copy.

P.V.M.

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Subramanyam for Mr.K.S.R.Anjaneyulu, learned counsel for the applicant. None for the official respondents. Notice served on R-4. Called absent.

2. Mr.P.Venkanna has been impleaded as R-4. We checked up the application received in this connection. The name of R-4 is not found in that list which has been given in Page-2 of the reply. In the reply it is stated that the name is K.Venkatanna. We have also checked up the official proceedings from the file. It is also noted as K.Venkatanna. Hence it is not known who R-4 is. Even if he has received notice he will submit that he is not

^{K. Venkatanna}
~~P. Venkanna~~ and hence he is no way connected with this case.

3. In view of the above, the CA is dismissed.

No costs.

प्रमाणित प्रति

CERTIFIED TRUE COPY

क्रमांक संख्या

CASE NUMBER

OA 1494/97

मित्र नं. ५८८

DATE OF FILED T.

24-3-99

प्रक्रिया नं.

प्रक्रिया नं.

DATE MADE READY ON....

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कानूनी अधिकारी/कानूनी अधिकारी

Section Officer/Court Officer

केंद्रीय नियन्त्रित नियन्त्रण

Central Administrative Tribunal

हैदराबाद वाधिकारी

HYDERABAD BENCH.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1494/97.

Dt. of Decision : 24-03-99.

D. Subbarayudu

.. Applicant.

Vs

1. The Union of India rep. by the Chief Post Master General, A.P. Postal Circle, Hyderabad.
2. The Supdt. of Post Offices, Proddatur Postal Division, Proddatur, Cuddapah District.
3. The Sub-Divisional Inspector of Post Offices, Proddatur South Sub Division, Proddatur.
4. Pulivendla Venkanna

.. Respondents.

Counsel for the applicant : Mr. K. S. R. Anjaneyulu

Counsel for the respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

R

.. 2/-

N

Form No. 9.
(See Rule 29)

BY.R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
1st Floor, HAC Bhavan, Opp: Public Garden, Hyderabad. 500004.A.P.

ORIGINAL APPLICATION NO. 1494 OF 1997

Applicant(s)

v/s

Respondent(s)

D. Subbarayulu.
By Advocate Shri:

The Chief Post Master
Hyderabad & others.

K. P. P. Anjaneyulu.

(By/Central Govt. Standing Counsel)

To.

Mr. V. Bhimanna & Addl. CGC.

1. The Chief Post Master General Andhra Pradesh Postal Circle,
Hyderabad.
2. The Superintendent of Post offices, ~~Andhra Pradesh Postal Circle~~,
Proddatur Division, Proddatur Sub-Dist.
3. The Sub-divisional Inspector of Post Offices, Proddatur South Sub-
Division, ~~and~~ Proddatur.
4. ~~Puliyendla Venkanna officiating as M.R. Messenger~~ ~~and~~ ~~Post Master~~ ~~of~~ ~~Proddatur~~ ~~and~~ ~~Cuddapah Dist.~~
Whereas an application filed by the above named applicant
under Section 19 of the Administrative Tribunal Act, 1985 as
in the copy annexed hereunto has been registered and upon
preliminary hearing the Tribunal has admitted the application.

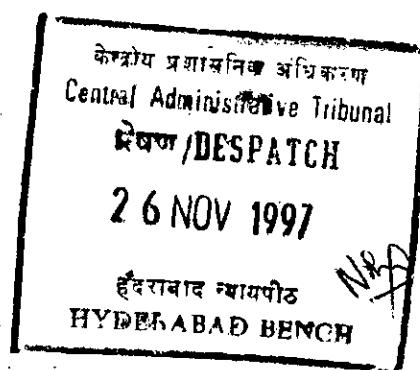
Notice is hereby given to you that if you wish to contest
the application, you may file your reply along with the document
in support thereof and after serving copy of the same on the
applicant or his Legal practitioner within 30 days of receipt of
the notice before this Tribunal, either in person or through a
Legal practitioner/ Presenting Officer appointed by you in
this behalf. In default, the said application may be heard and
decided in your absence on or after that date without any
further Notice.

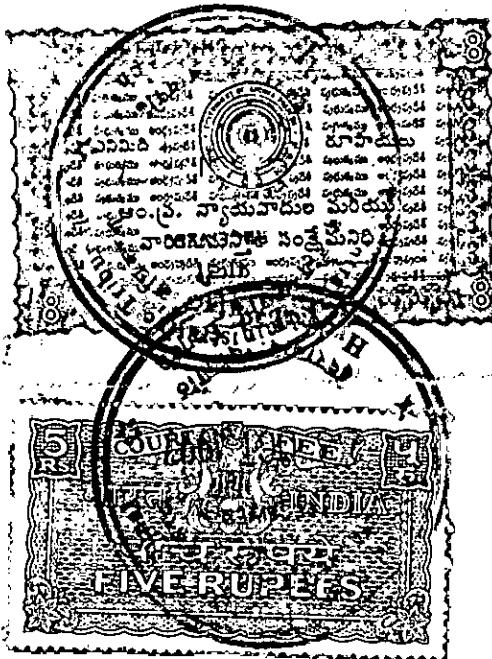
Issued under my hand and the seal of the Tribunal
This the day of November 1997.

//BY ORDER OF THE TRIBUNAL//

Date: 20-11-97.


FOR REGISTRAR.





Central Administrative Tribunal :
Hyderabad Bench at Hyderabad

O A No.

of 199

Between D : Subbarayudu
Sp : Subbanna &
R/o Dged 19 yrs
R/o Anjaneyulu
Khabbella Vardhan
Endsakalah West

And
Union of India represented by
S/o G A I Hyderabad
S/o S Proddatiru Dr
SD & D Proddatiru Sub Dr
Rukhendra Venkateswara

VAKALAT

ACCEPTED

ADVOCATES FOR APPLICANT / RESPONDENT

Address of Service :

Phones : 7617006
7601284

**K. S. R. ANJANEYULU
D. SUBRAHMANYAM**
ADVOCATES

1-1-365/A, Jawaharnagar, (5th Street)
Bakaram, Hyderabad - 500 020.

In the Central Administrative Tribunal : Hyderabad Bench
at Hyderabad

O.A No. 1494 of 1997

D - Subbarayudu & D - Subba
Aged 19 yrs R/o Anjaneyulu
Khamjet Mandal Chikkaballapur —

Applicant

VERSUS

1. Union of India represented by
C & G & A.P. Circle Hyderabad
Supt. of Pcs Proddatur
S & P (P) Proddatur South Subdtr.
Purvendu Venkanna of Edlapur
B R Reddy Lawyer Proddatur
D Subbarayudu in the above application

Respondent

Applicant

In the above Application do hereby appoint and retain Advocate

K. S. R. ANJANEYULU

ADVOCATE

and

D SUBRAHMANYAM

ADVOCATE

Advocate/s of the High Court to appear for Me/Us in the above Application and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including applications for return of documents or the receipt of any money that may be payable to Me/Us in the said Application and also to appear in all appeals, and applications under clause XV of the Letters Patent and in applications for review and for leave to appeal to the Supreme Court.

← D. Subbarayudu

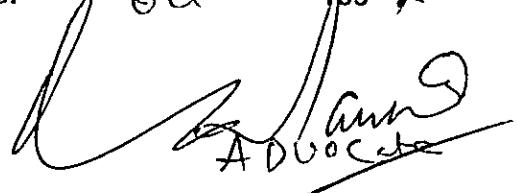


1. I certify that the contents of this Vakalat were read out and explained

in in my presence to the executant, or executants who
appeared perfectly to understand the same and made his, or her or their signature or mark or
marks in my presence.

Executed before me this

27th day of Oct 1997


Anu D
Advocate

45

In MCA, Hq

② A. No. 1494 of 97

Memo of Appearance

Filed by

V. Bhimanna

Adl CSC



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1494 of 97

M.M.O. OF APPEARANCE

Between :

D. Subbaraoayudu

Applicant(s)

And

Chie PMG. Ad. circle & others

Respondent(s)

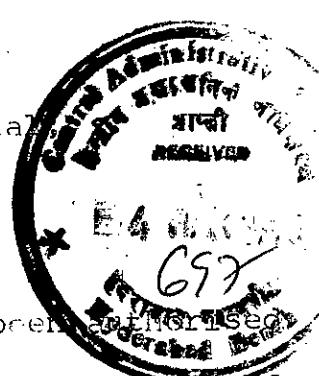
To

The Registrar,
central Administrative Tribunal
Hyderabad Bench,
H. Y D E R A B A D

Sir,

I, V. BHIMARNA, Advocate, having been ~~authorised~~ ^{Authorised} by the Central Government, notified under Section - 14 of the Administrative Tribunals Act 1985, hereby appear for the Respondents and undertake to plead and act for them in all matters in the above said case.

Hyderabad,
Dated : 4-3-98


Signature of the Counsel
Addl. CGJC/SC for Railways

Address of the Counsel :

203, Renuka Shakti Apartments,
King Koti Road,
Basheerbagh,
HYDERABAD - 500 029